



HIGH COURT OF MANIPUR

HCM/E-43/2016-Estt/Pt-I/Vol-VIID

Dated: 06/04/2022.

Bid Document for Supply, Install, Configure, and Commissioning of Studio based Video Conferencing (VC) equipment and Desktop based Video Conferencing (VC) equipment for Manipur Judicial Academy (MJA) and various Sub-ordinate Courts

**Office of the Registrar General,
High Court of Manipur,
Mantripukhri, Imphal – 795002.**

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1. INTRODUCTION

The High Court of Manipur intends to procure 1) **1 No. of Studio based Video Conferencing (VC) equipment**, 2) **25 Nos. of Desktop based Video Conferencing (VC) equipment** for supply and installation at MJA and various Sub-ordinate Courts in the State of Manipur, in implementation of Phase- II of eCourts project under the e-Committee, Hon'ble Supreme Court of India.

2. QUANTITY

- I. Studio based Video Conferencing (VC) equipment – **1 No.**
- II. Desktop based Video Conferencing (VC) equipment – **25 Nos.**

The total requirement of quantity mentioned above is to be Supplied, Installed, Configured and Commissioned at MJA and various Sub-ordinate Courts in the State of Manipur as per **Annexure-1**.

3. SPECIFICATION OF I) Studio based Video Conferencing equipment – **Annexure-2a** and II) Desktop based Video Conferencing (VC) equipment – **Annexure-2b** are specified by the e-Committee, Hon'ble Supreme Court of India. In case of any clarifications/queries, interpretation of Technical Specifications by e-Committee, Hon'ble Supreme Court of India is final.

4. SCOPE OF WORK

4a) Supply, Install, Configure and Commissioning of:

- I) Studio based Video Conferencing equipment – **Annexure-2a**
- II) Desktop based Video Conferencing (VC) equipment – **Annexure-2b**

4b) Installation & Working satisfactory reports to be collected from the Court Locations and MJA: The Successful Bidder, shall supply the Hardware as per the specifications referred in **clause 3**.

All items may first be delivered at the High Court of Manipur at Mantripukhri as transit point if the vendor so prefers. The hardware may also be checked and tested in the High Court Premise in presence of High Court technicians. The vendor may then deliver the said hardware to the respective Locations as given at Annexure -1 for installation.

After Supply, Install, Configure and Commissioning of all the above items and hardware at respective Court Locations, the successful bidder shall collect the following reports –

(i) Proof of Delivery, **(ii)** Installation Certificate, **(iii)** Work Satisfactory Certificate - within 7 (Seven) working days from the date of installation duly signed, with seal/court seal by the senior most Judicial Officer/ Nodal Officer of the court/MJA location. This is required for further process of auditing, payment, lodging the complaints etc.

4c) Payment Processing: Only on production of such certificates as mentioned above with a proper documentation of the successful bidder, the payment shall be processed by the High Court of Manipur.

4d) Information Sharing: Court Location wise supplied items description, make model, items serial numbers, Date of Installation, Date of warranty Start and Date of Warranty end & Escalation Matrix are to be furnished to the High Court of Manipur in excel sheet.

5. QUALIFICATIONS CRITERIA

The bidder shall possess the following qualifications as minimum conditions:

- a) Technical Specifications - Compliance sheet is to be Filled/Enclosed by bidders in Bidder Compliance column of **Annexures 2a and Annexures 2b.**
- b) The bidder should have a turnover of at least Rs. 50 lakh per year from dealing with IT products in the three years i.e. for the year 2018-2019, 2019- 2020 and 2020-2021.
Bidders who have hands on experience in installation of Video Conferencing equipment may be preferred. **Turnover Information** and documentary evidence to support this response shall be attached as per **Annexure-3a.**
- c) The successful bidder should be a manufacturer or an authorized dealer and shall submit **Manufacturer Authorized Form (MAF)** as per **Annexure-4.** The hardware components may be manufactured by different manufacturers in which case, separate MAFs may be submitted. E.g. Item 1 to 4 of Annx. 2a may be manufactured by different manufacturers.
- d) Experience in relevant area is to be summarized and enclosed as per – **Annexure-5.**

- e) Financial bid is to be indicated in the format at **Annexure-6** inclusive of all Taxes, Levies, freight, forwarding, other expenses, etc. Conditional price bid would not be acceptable to tendering authority.
- f) **Note:**
 - (1). Uploading of **Annexure-1 and Annexure-7** is NOT required.
 - (2). Uploading of **Annexure-2a, Annexure-2b, Annexure-3a, Annexure-3b, Annexure-4, Annexure-5 and Annexure-6** are mandatory.
- g) Bidders should be GST complaint and should submit the proof of GST registration. A copy GST/VAT/ST/CST No. allocated by the Sales Tax Authorities, as well as PAN number of the firm allotted by the Income Tax authorities should be submitted.

6. PERIOD OF WARRANTY

- a) The warranty shall be 3 (three) or 5 (Five) Years with comprehensive onsite support for all the Hardware parts.
- b) If additional period of warranty is provided by the vendor at the same cost, that will be an added advantage.

7. EARNEST MONEY DEPOSIT (EMD) and SECURITY DEPOSIT:

No Bid Security /Earnest Money Deposit (EMD) is required to be submitted against the e-tender. Instead of EMD /Bid Security, all the bidder shall be required to sign a “Bid Securing Declaration” accepting that if they withdraw or modify their Bids during the period of validity,

or if they are awarded the contract and they fail to sign the contract, or to submit a performance security before the deadline defined in the bid document/ purchase order, they shall be suspended for the period of two (2) years. This suspension of two years shall be automatic without conducting any enquiry.

Bidder shall submit “Bid Securing Declaration” as per enclosed **Annexure 3b** along with their Technical bids. The tender without the “Bid Securing Declaration” would be rejected outright.

8. PERIOD OF RATE CONTRACT

This rate contract shall be valid for a period of **12 (Twelve)** months from the date of entering into the agreement. High Court of Manipur reserves the right to place orders for additional quantities as and when required during this period.

9. RESPONSIBILITY OF THE SUCCESSFUL BIDDER

The responsibilities of the Successful bidder are as follows:

- a) Supply, Install, Configure and Commissioning of**
 - I) Studio based VC equipment as per **Annexure-2a**
 - II) Desktop based VC equipment as per **Annexure-2b.**

b) Comprehensive onsite maintenance for 3 (three) or 5 (Five) Years for all the Hardware that are going to be supplied by the vendor as in **clause 6** for period of warranty.

c) An agreement has to be executed in this behalf in the form approved by the High Court of Manipur. – Draft **Service Level Agreement(SLA)** is at **Annexure-7**. (Subject to final approval by the High Court of Manipur).

d) The vendor should install all the items at specified site without any additional charges.

10. OTHER TERMS OF CONTRACT

10.1) Quote: The bidders shall quote in Indian Rupees and the quoted price shall be inclusive of all taxes, duties, statutory levies, supplying, installing, commissioning, freight & forwarding. Any changes in the quoted price are not allowed after the submission of the bid.

10.2) Licenses: All licenses should be in the name of the “Registrar General, High Court of Manipur, Imphal”.

10.3) Performance Bank Guarantee(PBG): The successful bidder is required to furnish an unconditional and irrevocable Bank Guarantee for an amount equivalent to 3% of total price as quoted in the financial bid within 15 days of issue of purchase order valid for the period of contract + 1 month. Else, bidder shall be suspended for the period of two (2) years.

10.4) Unresponsive Bids: Bids with incomplete documentation may be treated as non-responsive and summarily be rejected. Bidders are hereby directed to ensure that all documentation/supporting documentation including documentary evidences in support of qualification criteria, testimonials etc., are complete and submitted as part of the Bid.

10.5) Award of Contract: The Contract will be awarded to the successful Bidder whose Bid has been determined to be substantially responsive and has been determined as the Best Value Bid. The decision of High Court of Manipur is final in this regard.

10.6) Reports: Reports to be collected from the Court Locations by the successful bidder – After Supply, Installation, Configure and Commissioning of all the above mentioned bid items as per **Clause 2** at respective Court Locations, the successful bidder shall collect the reports as contemplated in **Clause 4(b)**.

10.7) Payment to Successful Bidder: The payment terms shall be as follows: -

(i) Payment shall be processed in full on receipt of the installation report and working satisfactory report as referred in **clause 4(b)** and **clause 10.6** of the tender notification document.

(ii) High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's bill if lawfully needed.

10.8) Penalty for delivery and installation: If successful bidder fails to supply and install all the bid items as per **Clause 2** within **40 (forty) days** from the date of issue of Purchase Order, a penalty of 1% of the total cost of each price of the bid items per week (maximum 2 weeks) of that location will be charged and deducted from the amount payable to bidder. For supplies and installation beyond two weeks, penalty of 2% per week will be charged until the delivery & installation is complete.

10.9) Termination of contract: High Court of Manipur reserves the right to cancel the contract placed on the bidder if:

- a) The bidder commits breach of any of the terms and conditions.
- b) The bidder goes in to liquidation voluntarily or otherwise.
- c) The service is found unsatisfactory during the warranty period.

10.10) The Bidder shall be suspended for the period of two (2) years:

a) If the bidder withdraws its bid during the period of bid validity.

OR

b) In case of successful bidder, if the bidder fails to sign the contract and furnish the Performance Bank Guarantee (PBG) as per **clause 10.3** from the date of the order.

- 10.11) Site not ready:** In case it is found that, the site is not ready for delivery and installation, Office of the District Judge of concerned District/Presiding Officer of Tribunal or Special Court concerned will make arrangements to take material into stock, test the items and certify for further needful steps.
- 10.12) Variation in Quantity:** The quantity of items to be procured is indicative & the same may increase or decrease.
- 10.13) Service Centre of the Bidder:** Bidder should have at-least one authorized Service Centre in the State of Manipur and the same shall be furnished to this office at any time on demand. In case the Bidder does not have one, the bidder will have to open/arrange a Service Center within one month of the issue of the Purchase Order.
- 10.14) The bidder should not be blacklisted:** by Central Government /Government of Manipur/any Other State Government/UT or its agencies for any reasons including for corrupt or fraudulent practices or for indulging in unfair trade practices or for backing out from execution of contract after award of work.
- 10.15) Pending Judicial Case:** Neither the bidder nor the OEM should have any pending case with Central/State/UT pertaining to fraud/any corrupt practices in India.
- 10.16) Technical Manuals:** All equipment will have to be supplied with all the detailed operational & maintenance manuals at free of cost.
- 10.17) Currency Rate Variation:** High Court of Manipur is not responsible for variation in foreign currency exchange rates.
- 10.18) Validity of the Bid:** The bid validity is 180 days from the date of opening the Technical Bid.

10.19) Legal Jurisdiction: All legal disputes are subject to the jurisdiction of High Court of Manipur only.

11. SUBMISSION, RECEIPT, AND OPENING OF BIDS TIME LINES:

a) Submission: The original proposal shall be prepared and uploaded in the e-procurement portal of Government of Manipur namely *manipurenders.gov.in*. The completed price bid must be uploaded on or before the due date.

b) Last Date for Bid Submission:

The last date for bid submission through e-procurement portal and the date of opening of tenders will be as mentioned below:

- a) LAST DATE FOR SUBMISSION OF BIDS: 30-04-2022 @ 11:00 am**
- b) DATE FOR OPENING OF BIDS: 30-04-2022 @ 12:00 noon**
- c) Date of opening of Financial Bids of Technically Qualified Bidders: Within 3(three) days from the date of declaring technically qualified bids.**

12. BID FORMAT: The tender is a two bid cover system. Technical Bid and Financial bid are to be submitted separately in e-Procurement portal only. The formats for bid evaluations are enclosed at **Annexures 2a, 2b, 3a, 3b, 4, 5 & 6.**

After technically qualified bids, financial bids will be opened.

Financial bids shall quote all-inclusive price (i.e. price inclusive of all taxes

and all other levies, Supply, Install, Configure and Commissioning, freight & forwarding expenses etc., for supply, delivery and installation of all the bid items in the respective Locations. This price quoted shall clearly be mentioned about the basic price, all taxes, freight-forwarding, supply, install, configure and commissioning, installation and others if any.

(a) Technical bids shall include format Annexures 2a, 2b, 3a, 3b, 4 and 5.

(b) Financial bid shall be submitted in the format as mentioned in Annexure-6.

- 13. PRICE BID EVALUATION:** The Technical bid will be opened as scheduled **clause 11(b)** in e-Procurement portal. Further financial bids of technically qualified bidders will be opened in e-portal as per the schedule in **clause 11(b)-(c)**. The Contract will be awarded to the successful Bidder, whose Bid has been determined to be substantially responsive by the High Court of Manipur and has been determined as the Best Value Bid.
14. HIGH COURT OF MANIPUR will not be liable or responsible for any delays due to postal/online failure or other reasons.
15. HIGH COURT OF MANIPUR reserves the right to cancel the tender in whole or in part, without assigning any reasons and also the right to change the quantity as per its requirements.

(Shubham Vashist)
Central Project Coordinator,
High Court of Manipur

Annexure – 1

HARDWARE TO BE ALLOTTED TO THE SUB-ORDINATE COURTS AND MJA IN THE STATE OF MANIPUR

Sl. No.	District	Court Complex	Studio based VC	Desktop based VC
1	Bishnupur	Bishnupur Courts Complex		3
2	Churachandpur	Churachandpur Courts Complex		2
3	Imphal West	Cheirap Courts Complex		2
4	Imphal West	Lamphel Courts Complex		11
5	Imphal West	MACT Lamphel		1
6	Senapati	DJ Senapati Court Complex		1
7	Thoubal	Thoubal Courts Complex		2
8	Thoubal	Family Court Complex, Thoubal		1
9	Ukhrul	CJM Courts Complex Ukhrul		1
10	Ukhrul	DJ Ukhrul Courts Complex		1
11	Imphal West	High Court Complex (MJA)	1	
Total			1	25

STATEMENT SHOWING THE SPECIFICATIONS
Annexure – 2a

TECHNICAL SPECIFICATION FOR Studio based VC equipment & Bidders
Compliance Sheet (Maximum price: Rs. 3,20,000/-).

1 VC SYSTEM			
Sl. No.	Feature	Specifications Description	Bidder Compliance Remarks(Yes/No)
Power Specifications			
1	Input Voltage	230 +/- 5%	
2	Input Power Frequency	50 Hz	
3			
4	Operability	IP Networks Supporting Static IP as well as DHCP including for IPv6	
5	Ethernet Port	Autosense Ethernet Port	
6	NAT/Firewall	Support working behind NAT, Firewall traversal	
7	Compatibility	SNMP Alerts	
		QoS (with DiffServ & IP Precedence)	
Video Specifications			
8	Protocol	H.264	
9	View/Picture Arrangement	Picture In Picture or side by side picture (Dual Monitor Emulation) support	
10	Resolution	High Definition Live Video Resolution of 720 p at 25 fps for Transmission as well as Reception	
11	Transmission and Reception	HD Content & Presentation Transmission and Reception simultaneously	
12	Multiparty	Point to Point as well as MultiPoint (for at least 1 + 3 sites)	
13	Streaming	H.239 Dual Streaming support	
Audio Specifications			
14	Protocols	G.722, G.711	
15	Microphone	High Quality Microphone for	

		distance of 3 meters or more	
		Additional Microphone support	
16	Audio Quality	Built In Acoustic echo cancellation with noise Reduction	
Video Conferencing Specifications			
17	Directory Protocols	Global Directory, Display of active participants, /H.350/LDAP protocol	
18	Interoperability	Interoperable with any H.323 & SIP compliant HD, SD VC systems and MCUs	
19	Endpoint Management	Web based management of VC endpoint	
20	Dialling	E.164 Dialling using H.323 Gatekeeper	
Camera Specifications			
21	Far End Camera Control Protocol	H.281	
22	Camera Features	HD PTZ Camera of 720 p resolution	
23	Zoom	5x or more	
24	Mounting	Mountable on Screen or Desk or Wall	
25	Light Requirements	In Normal Room light	
26	Remote Control	Remote Control functionality with about 7 meters including for PTZ actions	
Interface / Ports			
27	Video	VGA and/or HDMI port with XGA/HD resolution to facilitate computer system connection for video in/out	
28	Audio	Auxiliary Audio In for connecting external audio Devices	
		Audio Out ports supporting transferring audio to external audio/PA system	
VC Session Recording Ready			
29	Recording Media	Support for live recording of VC session with	

		both sides audio and video using memory card or DVD/HDD	
30	Recording Connectivity	HDMI/VGA/S-Video/Composite Video Out and Audio out for recording through the Recording Device (DVR or HDD Recorder)	
DVR / HDD Recorder extra			
Cables			
31	VC Unit to Display Unit HDMI Cable of 5 meters or more		
32	VC Unit to Microphone Cable of 8 meters or more		
33	VC Unit to external computer system - VGA Data Cable of 5 meters or more		
Software Licence and Support			
Software subscription for all software applications, hardware drivers/plugins at least for Warranty Period including upgrades and patches if any			
Warranty			
Three Years or Five years onsite warranty			
2. DISPLAY UNIT			
SI No	SPECIFICATIONS OF DISPLAY UNIT FOR VC SYSTEM	Bidder Compliance Remarks(Yes/No)	
1	40/48 or more inches HD LED Monitor compatible with VC SYSTEM as given at Item 1 above (two in no. i.e. 1 larger for remote site view & 1 for self view)		
2	Two or more HDMI In Ports		
3	One D-Sub (No.15) Input for PC Input including for Audio		
4	One Component Video In with audio		
5	Built In Stereo Speakers with Amplifier with 5 W x 5W capacity		
6	Tablet Top Stand / Wall Mount Kit		
7	Remote Control with Display Unit Functionalities		
8	Input Power 230 +/- 5% with 50 Hz		
9	3 or 5 years on site warranty		
3. VIDEO RECORDER			
(Note: Not necessary if recording feature is available in VC system)			
SL No.	SPECIFICATIONS OF VIDEO RECORDER FOR VC SYSTEM (DVR)	Bidder Compliance Remarks(Yes/No)	
1	Audio & Video In Ports compatible with		

	Item No. 1 above for receiving live audio & video (of local and remote site) for live recording	
2	Audio & Video Out Ports compatible with Item No. 2 above for playback of recorded audio & video of VC sessions	
3	Built In media of installed HDD of 1 TB or above	
4	Functionality to copy recorded files to external HDD, Memory Card Unit through USB Port	
5	Recorded Video format to be compatible with all standard media players including VLC Media Player	
6	Full Function Remote Control	
7	Input Power 230 +/- 5% with 50 Hz	
8	3 or 5 years on site warranty	

4. UPS

SPECIFICATIONS OF UPS FOR VC SYSTEM

Sl. No.	Feature	Specifications Description	Bidder Compliance Remarks(Yes/No)
1	Capacity	1 KVA LINE INTERACTIVE	
2	Input Voltage and Frequency	140-270 V, 47 to 53 Hz	
3	Output Voltage and Frequency (On Mains)	230 +/- 5 % with AVR (Automatic Voltage Regulation), 50 hz +/- synchronized with Input Power Frequency	
4	Output Voltage and Frequency (On Battery)	230 V +/- 3% with 50 Hz	
5	Backup Time	60 minutes	
6	Battery Type	Maintenance-free sealed Lead-Acid battery with suspended electrolyte : leak-proof	
7	Efficiency	80% or more	
8	Output Wave type	Quasi Sinewave or better	
9	Transfer Time	< 5 milliseconds	
10	Load Power Factor	0.6	
11	Other Features	Cold Start, Auto Start, Generator	
12	Protections from	Surge, Short Circuit, Spikes, DC Under voltage and Overload	

13	Indicators	Mains, On Battery, Charge,	
14	Alarms	Low Battery, Mains Off, Tripping	
15	Operating	0 – 40 °C	
16	Operating Relative Humidity	0 – 90%	
17	Audible noise at 1 meter from	Not more than 50.00 dBA	
18	Output Sockets	3 or more with 3 pin	
19	Warranty	3 or 5 years Onsite	

Note : All the above specifications should be read as equivalent or better or higher

Remark: Item 3 is preferable. Bidders are requested to quote the price of Item 3 however it will not be considered for evaluation of financial bids. This is only to identify cost of the video recorder if in case High Court of Manipur decides to procure the video recorder from the successful Bidder during the period of contract.

Annexure – 2b

TECHNICAL SPECIFICATION OF **DESKTOP BASED VIDEO CONFERENCING EQUIPMENT** & **Bidders Compliance Sheet**(Maximum price: Rs. 1,75,000/-).

1. USB BASED MICROPHONES CUM SPEAKER WITH BUILT-IN ECHO CANCELLER FOR DESKTOP BASED VC SYSTEM

Quantity = 1 per Court

SL No	Specification Details	Bidder Compliance Remarks(Yes/No)
1	USB based plug-n-play device to operate with various Linus OS including Ubuntu Linux & Windows Operating System	
2	Good pickup of about 1.5 meters (6-7 feet) distance from the Microphone coverage of 360 Degree	
3	Full Duplex Operation (Speak and listen simultaneously)	
4	Built-in Echo Cancellation	
5	Volume Control button for increase and decrease according to local preferences	
6	Local Microphone Mute/Un-mute button with visual	

	indication such as bi-colour LED	
7	Frequency response for microphone – 200 Hz – 7 KHz or better	
8	HD quality speaker output	
9	3.5 mm mini phone connector to connect to external devices such as speaker and Microphones with echo cancellation	
10	Upgradable Firm-ware	
11	With 10 feet additional USB extension connecting cable	
OR		
BLUETOOTH / WIRELESS ENABLED SPEAKER CUM MICROPHONE FOR DESKTOP BASED VC SYSTEM		
Quantity = 1 per Court		
12	USB based plug-n-play deice to operate with various Linux OS including Ubuntu Linux & Windows Operating System	
13	Bluetooth/Wireless connectivity with a USB based Dongle to be connected to PC/ Laptop	
14	Should cover distance of typical distance of 20-25 feet from the dongle using Bluetooth / Wireless connectivity	
15	Built-in Echo Cancellation	
16	Volume Control button for increase and decrease according to local preferences	
17	Local Microphone Mute/Un-mute button with visual indication such as bi-colour LED	
18	Frequency response for microphone = 100 Hz – 7 KHz or better	
19	HD quality speaker output / 220 Hz to 14 KHz or better	
20	Firm-ware upgradable through USB	
21	With 10 feet additional USB extension connecting cable	
2. USB BASED PTZ WEB CAMERA FOR DESKTOP BASED VC SYSTEM		
Quantity = 1 per Court		
1	USB based plug-n-play device to operate with various PCs/Laptops	
2	Motorized PTZ (Pan, Tilt, Zoom)	
3	180 Degrees PAN, tilt and 70 Degrees Field View	

4	Compliance to USB 2.0 or better	
5	Full HD 1080p30 video calling (up to 1920 x 1080 pixels)	
6	Thermal stabilized Lens such as Carl Zeiss ® lens with autofocus/ High Precision Lens for clear picture	
7	Compliant with software for video recording using H.264 codec	
8	Compliant with various Linux OS including Ubuntu Linux, Windows and Mac OS systems	
9	Minimum 5 feet USB connecting cable	
10	Compliant low lighting environment	
11	Built-in microphones for audio pickup from distance of 5 feet	
12	Remote Controller to PTZ functions	
13	10 feet additional USB extension connecting cable	

3. DISPLAY UNIT FOR VC SYSTEM with HDMI Cable		
Quantity = 1 per Court		
SI No.	SPECIFICATIONS OF DISPLAY UNIT FOR VC SYSTEM	Bidder Compliance Remarks(Yes/No)
Panel		
1	Diagonal Size: 43 inch	
2	Type: LED	
3	Resolution: FHD 1920 x 1080	
4	Viewing Angel (H/V): 178°	
Sound		
5	Speaker Type: Built in Speaker (10W +10W) or better	
Connectivity Input & Output		
6	RGB : DVI-D	
7	VIDEO: HDMI 2.0 two or more HDMI in ports with 10 meters HDMI cable	
8	AUDIO: Sterio Mini Jack, DVI/HDMI/Audio (Common)	
9	USB: USB2.0 X 2	
Power		
10	Power Supply: AC 100 - 240 V, 50/60 Hz	
Mechanical		
11	Table Top Stand/Wall Mount Kit	
Operation		
12	Operating Temperature: 0°C ~ 40° C	
13	Humidity : 10~80%	
Feature		
14	On-Chip Cache Memory: L1 and L2 Cache	
15	Main Memory Interface: 1GB or More	
16	Storage (FDM): 8GB or more	
17	Multimedia: Video Decorder: MPEG-1/2/4, H.263, H.264/AVC, VC-1, AVS+, HEVC, JPEG, PNF, VP8, VP9, Audio Decoder: AC3(DD), MPEG	
18	IO Ports: USB 2.0	
19	Name of the Operating System and its version	
Certification		
20	Environment: Energy Star 8.0, Epeat	
21	Product should have UL, CE, BIS,FCC	
Warranty		
22	Warranty: 3 or 5 Years Onsite	

4. UPS FOR VC SYSTEM**Quantity = 1 per Court**

1	Capacity	1 KVA LINE INTERACTIVE	
2	Input Voltage and Frequency	140-270 V, 47 to 53 Hz	
3	Output Voltage and Frequency (On Mains)	230 +/- 5% with AVR (Automatic Voltage Regulation), 50 hz +/- synchronized with Input Power	

		Frequency	
4	Output Voltage and Frequency (On Battery)	230 V +/- 3% with 50 Hz	
5	Backup Time	60 minutes	
6	Battery Type	Maintenance-free sealed Lead-Acid battery with suspended electrolyte: leakproof	
7	Efficiency	80% or more	
8	Output Wave type	Quasi Sinewave or	
9	Transfer Time	< 5 milliseconds	
10	Load Power Factor	0.6	
11	Other Features	Cold Start, Auto	
12	Protections from	Surge, Short Circuit, Spikes, DC Under voltage and Overload	
13	Indicators	Mains, On Battery, Charge, Overload	
14	Alarms	Low Battery, Mains Off, Tripping	
15	Operating Environment	0 – 40 °C	
16	Operating Relative Humidity	0 – 90%	
17	Audible noise at 1 meter from	Not more than 50.00	
18	Output Sockets	3 or more with 3 pin	
19	Warranty	3 or 5 years Onsite	

5. All-in-One Computer System (Intel i5 All In One Desktop Or Equivalent)			
Quantity = 1 per Court			
1	Category	Business (for work) segment (Not Home segment)	
2	Form Factor	All In One	
3	Make, Model/Part No.	(to be given by the bidder - exactly and in specific)	
PROCESSOR & MOTHERBOARD			
4	Processor Family	Intel Core i5 (10 th Generation or above)	
5	Base Frequency	3.40 GHz or more	
6	Processor Cache	12 MB or more L3 cache	
7	Motherboard	Intel Original Motherboard or Equivalent performance chipset motherboard	
8	TDP (Thermal Design Power)	Not more than 65W	
Memory & Disk Storage			
9	System Memory (RAM)	8 GB 2666 MHz DDR4 with one unused slot	
10	Hard Disk	Integrated Dual Port SATA III Controller, HDD 1 TB, 7200 RPM or more	
Platform / Architecture			
11	Preloaded Operating System	Ubuntu / Free DOS / Without OS Drivers & plugins for all hardware for Ubuntu 18.04 required	
12	Operating System Certification	Ubuntu-Linux 18.04 LTS	
13	System Architecture	64-Bit	

Display & Graphics			
14	Screen Size & Resolution	Non-touch 21.5 inch, HD Resolution or better with relevant TCO Certification	
15	Screen Type	HD Wide Screen Backlit LED Anti – Glare Display	
16	Graphic Processor	Intel HD or equivalent integrated HD Graphics as per the Processor	
17	Monitor Mounting Support	Wall / Cart / Arm Mountable through VESA bracket	
Input			
18	Web Camera	2.0 Megapixel FULL HD Built In	
19	Pointer Device & Keyboard	OEM USB Optical Scrolling Mouse, OEM USB Standard 104 keys keyboard	

Audio			
20	Microphone	Digital Microphone	
21	Speakers	Stereo Sound Speakers (Built-In)	
Communication			
22	Ethernet	Integrated Gigabit Ethernet (IPv6 complaint)	
23	Wireless	IEEE 802.11 b/g/n + Bluetooth 5	
Ports / Slots			
24	USB Port	4 x USB 2.0, 2 x USB 3.0	
25	Other Ports	Mic In, Speaker Out, RJ45, VGA/HDMI/Display Port Out	
Power Supply & Energy Efficiency (Green Compliance)			
26	Power Supply / Adaptor	Internal/External Power A.C. Adaptor	
27	Energy Certification	Energy Star (EPA) ver 5.0 or later / BEE India Star ver 1 or later	
28	Power Management	ACPI complaint	
Security			
29	USB Ports Security	USB Port Disable (through BIOS)	
Other			
30	Hardware Drivers	Vendor to provide drivers for Ubuntu-Linux 14.04 LTS	
31	OEM Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorised distributor/dealers with OEM	
Warranty & Service			
32	Warranty	3 or 5 years on site Comprehensive Warranty support with L1 support from bidder and L2 support from OEM	
33	Service Centre	Must have / preferred Company Authorised Service Centre in Capital City / High Court place	

Annexure – 3A

Format for Turnover information

Total turnover of the bidder during the 3 years:

Financial year	Turnover in INR (Rs. In Lakhs)
2018-19	
2019-20	
2020-21	

ANNEXURE -3B

BID SECURING DECLARATION

To:
The Central Project Coordinator,
High Court of Manipur,
Mantripukhri, Imphal-795002

Whereas

..... (herein after called 'the Bidder') has submitted Bid No.dated..... against The High Court of Manipur, Mantripukhri, Imphal (hereinafter called the purchaser)'s Tender Nofor the supply of

(hereinafter called 'the Bid') KNOW ALL MEN by these presents that if I/We withdraw or modify our Bid during the period of validity, or if I/We are awarded the contract and I/We fail to sign the contract, or to submit a performance security before the deadline defined in the Bid Document/ Purchase Order, then I/We shall be suspended for the period of two (2) years.

This suspension of two years shall be automatic without conducting any enquiry.

Signature and Seal of the Bidder

Annexure -4

MAF (Manufacturer Authorization Form)

Date:

Ref Number: HCM/E-43/2016-Estt/Pt-I/Vol-VIID Dated 06/04/2022

To:

**The Registrar General,
High Court of Manipur,
Imphal.**

e-mail: cpc-mnp@aij.gov.in

Dear Sir/Madam,

SUB: Supply, Install “Studio based Video Conferencing(VC) equipment,
Desktop based Video Conferencing (VC) equipment for Courts and Manipur
State Judicial Academy”.

We authorize M/s **XYZ Limited** *to offer their quotation, negotiate and conclude the contract with you against the above invitation for tender offer.*

*We hereby extend our full guarantee and warranty as per terms and conditions of the tender and or the contract for the equipment and services offered against this invitation for tender offer by the M/s **XYZ Limited**.*

We hereby commit to the tender terms and conditions and will not withdraw our commitments during the process and/or the period of contract.

Yours Faithfully,

[P.S. If the hardware parts are to be supplied from different manufacturers, separate MAFs may be submitted]

Annexure – 5

Experience Statement

Experience in the relevant areas with the clients (Attach separate statement)

Sl. No.	Year	Name of the client organization	Scope of the work	Value of the work (in Rs. lakhs)
1	2018-19			
2	2019-20			
3	2020-21			

(Please attach the relevant certification from the Client Organization along with a certified copy of the Purchase order)

Annexure – 6

Financial Bid Format for the Hardware

<u>Sl. No</u> :	<u>Description</u>	<u>Make and Model</u> 1	<u>Quantity</u>	<u>Rate per unit in INR(Inclusive of all taxes and expenses)</u>	<u>Total Cost in INR.</u>
1	Studio based VC equipment (1)VC System (2)Display Unit (3)Video Recorder (4)UPS				
2	Desktop based (VC) equipment (1)Microphone cum Speaker (2)PTZ Web Camera (3) Display Unit (4)UPS (5)Computer System				
3	Cost of 3 Years onsite warranty for Sl. No. 1 above				
4	Cost of 5 Years onsite warranty for Sl. No. 1 above				
5	Cost of 3 Years onsite warranty for Sl. No. 2 above				
6	Cost of 5 Years onsite warranty for Sl. No. 2 above				

Any bidder can quote for item at Sl. No. 1 only or item at Sl. No. 2 only or for both. L1 bidder will be selected for each item. L1 bidder will be selected as per the following conditions.

- (i) **Quoted price** inclusive of all taxes & expenses including 5 years on-site warranty, if it is within budget, else
- (ii) **Quoted price** inclusive of all taxes & expenses including 3 years on-site warranty.

ANNEXURE-7

Service Level Agreement (SLA)- (Template/Model).

THIS AGREEMENT executed on this day of _____ between the High Court of Manipur, Mantripukhri, Imphal-795002, represented by its Central Project Coordinator, presently Shri _____ AND _____ Co., represented by its Authorized Signatory Sri 'X' which expression shall include unless the context otherwise requires its successors and permitted assigns.

Whereas the High Court of Manipur vide orders dated _____, after processing in Tender Notification No : _____ had issued purchase order for purchase of :-

- I. Studio based Video Conferencing (VC) equipment – **1 No.**
- II. Desktop based Video Conferencing (VC) equipment – **25 Nos.**

- to be supplied to the Courts and MJA listed in the vide Tender Notification No. _____ and as per the recommendations of the Hon'ble High Court of Manipur, in its meeting dated: _____, the bid proposed for supply of above hardware by the company is accepted by the High Court of Manipur and the purchase order is placed with the seller to supply and install Configure and Commissioning of the hardware in the respective locations as per in **Annexure-1** with 3 (three) or 5 (five) years of comprehensive warranty with onsite support as per **clause 9(b)** of the tender.

Further as per **clause 8** of the tender notification document, the rate contract agreement is valid for a period of 24(twenty four) months from the date of agreement and High Court of Manipur reserves the right to place orders with the SELLER, to supply and install, Configure and Commissioning of above hardware at the rate agreed upon. Therefore, as per the terms of the tender document and as per the recommendations of Hon'ble High Court of Manipur, by its Purchase Order No. _____ Dated _____ requested the SELLER for supply and install, Configure and Commissioning of above hardware to the Subordinate Courts and MJA in the State of Manipur as per the **Annexure-1**.

1. Now this agreement WITNESSTH AS FOLLOWS

In consideration of the agreed price, the SELLER hereby agrees to sell, supply, Install, Configure and Commissioning of above hardware of the required specifications and the High Court of Manipur agrees to purchase the same on the following terms and conditions.

2. Non working/ Non functioning/ defective/ broken

Hardware should be replaced with new one by the vendor at its own cost and risk within 30 days from the date on which the vendor has been informed of such damage.

3. Supply, Install, Configure and Commissioning

3a) Reports to be collected from the court locations:—The SELLER, shall supply the hardware as per the specifications, at respective court locations and submit the reports as per **clause4(b)** of the tender document.

3b) Only on production of such certificates mentioned above with a proper documentation, the payment shall be processed by the High Court of Manipur.

3c) It is specifically agreed upon that the SELLER would complete his obligation as at **clause 3a)** above of this agreement, within **40(forty) days** from the date of purchase order.

4. WARRANTY

The warranty shall include:

- (i) Attending & rectifying to break down calls and identifying the reason for break down.
- (ii) Replacement of defective/failed parts by supplying the new spares, free of cost and bring the hardware back to normal and regular working condition.

(iii) Steps will be taken by the bidder to bring back the faulty unit back to working condition within the stipulated time as in **clause (5)** on corrective maintenance of this agreement.

5. MAINTENANCE OF HARDWARE:

CORRECTIVE MAINTENANCE:

SELLER, undertakes to attend to any complaints relating to the hardware within 48 hours for valley districts, within 72 hours for hill districts during the period of warranty. Corrective maintenance to bring back the device to up and in working condition, failing which the seller is liable for penalty as described in **clause 7** of this agreement (SLA).

6. ESCALATION MATRIX including service representative at Imphal to be provided by the vendor.

7. Service Delivery: Penalty for delay in attending the service calls on hardware in time, will be levied at a rate of **Rs.100/-**(Hundred Rupees) per hardware per day.

IN WITNESS WHEREOF, THE PARTIES HAVE AGREED AND EXECUTED THIS
AGREEMENT ON THIS DAY AT IMPHAL IN THE
PRESENCE OF THE FOLLOWING WITNESS.

For M/s.

For High Court of Manipur

Name:

Name:

Designation:

Designation:

Signature:

Signature:

Rubber stamp / Seal

Rubber stamp / Seal

Date:

Date:

Witness:

1.

2.